

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 12173 of 2018

[Arising out of Order-in-Appeal No. OIA-RAJ-EXCUS-000-APP-078-2018-19 dated 30.04.2018 passed by Commissioner (Appeals) Central Excise & ST, Rajkot]

Shree Harsiddhi Enterprise

.... Appellant

Below R.R. Hotel, Sidiwali Steet, Dhebar Road, Near
Bhabha Guest House, RAJKOT, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Rajkot

.... Respondent

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat-360001

APPEARANCE :

Shri Mitul A Kanaiya Advocate for the Appellant
Shri Sanjiv Kinker, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10170 / 2020

DATE OF HEARING/ DECISION : 21.01.2020

RAMESH NAIR :

The appellant have filed a request letter to withdraw this appeal as they opted for the "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**